

GAHC010005912026



2026:GAU-AS:2041

**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : WP(C)/224/2026**

ABUL KASEM AND 72 ORS.  
S/O- ASIM UDDIN  
VILL- PADUM PUKHURI, DAPARA.DIST- NAGAON, ASSAM

2: AMJAT ALI  
S/O- LATE AJGAR ALI.AGE- 56.VILL- LUTUMARI MUKTA BANANCHAL  
DAPARA.DIST- NAGAON  
ASSAM

3: SURAJ ALI  
S/O- LATE ABDUL RAHMAN.AGE- 76.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

4: ALIM UDDIN  
S/O- LATE ABDUL LATIF.AGE- 61.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

5: MD MONFARALIASMANFAR ALI  
S/O- JAYNAL ABDIN.AGE- 35.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

6: MAINU UDDIN  
S/O- LATE ABDUL JABBAR.AGE- 73.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

7: ALAL UDDIN  
S/O- LATE RIYAJ UDDIN.AGE- 65.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

8: RAMJAN ALI  
S/O- ABDUL MAJIT.AGE- 52.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

9: ABDUL RASID  
S/O- NUR HUSSEN.AGE- 42.VILL- LUTUMARI MUKTA BANANCHAL  
DAPARA.DIST- NAGAON  
ASSAM

10: ABDUL HASIM  
S/O- SAMSUL HUDA.AGE- 45.VILL- PADUM PUKHURI  
DAPARA.DIST- NAGAON  
ASSAM

11: MUSAALIASMUCHA HAQUE  
S/O- LATE JAHUR ALI.AGE- 73.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

12: ABDUL RASID  
S/O- LATE AIN UDDIN.AGE- 56.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

13: AMIR HUSSEN  
S/O- ABDUL RAHMEN.AGE- 51.VILL- 9 NO KHERANI  
DAPARA.DIST- NAGAON  
ASSAM

14: GAJIBUR RAHMAN  
S/O- LATE JAHUR ALI.AGE- 66.VILL- 9 NO KHERONI.DIST- NAGAON  
ASSAM.

15: MAYAJ UDDIN  
S/O- LATE RUSTAM ALI.AGE- 74VILL- LUTUMARI MUKTA  
BANANCHAL.DIST- NAGAON  
ASSAM

16: NURUL HAQUE  
S/O- MAFIJ ULLAALIASULLAH.AGE- 43.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

17: ABDUL MANNAN  
S/O- SAMUJALIASCHAMUJ ALI.AGE- 36.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM.

- 18: SULEMAN HEKIM  
C/O- SULTAN MUNSI.AGE- 46.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM
- 19: MOHAMMAD MIJABUR RAHMAN  
S/O- MOHAMMAD ISMAIL ALI.AGE- 39.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM
- 20: ALIP JAN BEGUM  
C/O- ISMAIL ALI.AGE- 43.VILL-9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM
- 21: IBRAHIM ALI  
S/O- ISMAIL ALI.AGE- 56.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM.
- 22: APTAB UDDIN  
S/O- ABDUL JABBAR.AGE- 58.VILL- NITAI NAGOR PART1DIST- NAGAON  
ASSAM
- 23: UKAL UDDIN  
S/O- ABDUL RAHIM.AGE- 47.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM
- 24: RAJIBUL ISLAM  
S/O- ABDUL SALAM.AGE- 21.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM.
- 25: ABDUL AJIT  
S/O- AIN UDDIN.AGE- 58.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM.
- 26: AMIR HAMJA  
S/O- AIDAR ALI.AGE- 33.VILL- LUTUMARI MUKTA BANANCHAL.DIST-  
NAGAON  
ASSAM
- 27: MD NABI ALIAS NABI HUSSIN ALIAS HUSSAIN  
S/O- LATE ISABALIASISOB ALI.AGE- 57.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON

ASSAM

28: SAHAMMAD ALI  
S/O- LATE ABED ALI.AGE- 61.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

29: ABDUL MALEK  
S/O- ABDUL RAHMAN.AGE- 61.VILL- 9 NO KHERANI  
DAPARA.DIST- NAGAON  
ASSAM

30: SAKHINA KHATUN  
S/O- TAIYAB ALI.AGE- 79.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

31: IBRAHIM ALI  
S/O- ABDUL GANIALIASGONI.AGE- 59.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

32: JEHIRUL ALIAS JAHIRUL ISLAM  
S/O- MEHERUL ISLAM.AGE- 45.VILL- 9 NO KHERONI  
BARPUKHURIPAR.DIST- NAGAON  
ASSAM

33: JAKIR HUSSEN  
S/O- ABDUL RAHMAN.AGE- 53.VILL- 9 NO KHERANI  
DAPARA.DIST- NAGAON  
ASSAM

34: ASADUL ISLAM  
S/O- ABDUL RAHMAN.AGE- 40.VILL- 9 NO KHERANI  
DAPARA.DIST- NAGAON  
ASSAM

35: MUCHARAF ALI  
S/O- MAIDAR ALI.AGE- 56.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

36: JAKIR HUSSAIN  
S/O- MAIDAR ALI.AGE- 55.VILL- 9 NO KHERANI  
DAPARA.DIST- NAGAON  
ASSAM.

37: KHAIRUL ISLAM

S/O- INSAN ALI.AGE- 59.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

38: ABUL HASEN ALIAS HASEN  
S/O- BABAR ALI.AGE- 54.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

39: HABIJ UDDIN  
S/O- LATE ISAB ALI.AGE- 54.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

40: TAIYAB ALI  
S/O- LATE EDIR ALI.AGE- 73VILL- LUTUMARI MUKTAB EAST  
DAPARA.DIST- NAGAON  
ASSAM

41: HUSSAIN ALI  
S/O- LATE ABDUL MATIN.AGE- 39.VILL- KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

42: MURMUJ ALI  
S/O- LATE MAHAR ALI.AGE- 72.VILL- LUTUMARI KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

43: RIYAJ UDDIN  
S/O- SABED ALI.AGE- 38.VILL- LUTUMARI MUKTA FOREST  
DAPARA.DIST- NAGAON  
ASSAM

44: BABUL HUSSAIN  
S/O- SARAFAT ALI.AGE- 39.VILL- LUTUMARI MUKTA BANANCHAL  
DAPARA.DIST- NAGAON  
ASSAM

45: HABIBUR RAHMAN  
S/O- ALI ISLAM.AGE- 30VILL- LUTUMARI MUKTA BANANCHAL  
DAPARA.DIST- NAGAON  
ASSAM

46: SAHUR UDDIN  
S/O- SABED ALI.AGE- 52.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

47: JAHANGIR ALAM

S/O- ABUL HUSAN.AGE- 32.VILL- LUTUMARI MUKTA FOREST  
DAPARA.DIST- NAGAON  
ASSAM

48: SAMSU UDDIN

S/O- JAMDAR ALI.AGE- 31.VILL- KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

49: ABUL HUSSEN

S/O- LATE ISAB ALI.AGE- 66.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

50: JAMDAR ALI

S/O- SURJATALIASSURJYAT ALI.AGE- 56.VILL- KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

51: AFAZ UDDIN

S/O- RAJAB ALI.AGE- 56.VILL- 9 NO KHERONI  
DAPARA.DIST- NAGAON  
ASSAM

52: SAHJAHAN ALI

S/O- ABUL KALAM.AGE- 41.VILL- KHERUNI  
DAPARA.DIST- NAGAON  
ASSAM

53: JAIN UDDIN

S/O- CHAN MIYA.AGE- 51.VILL- LONGJAP N.C.DIST- NAGAON  
ASSAM

54: FAIJUL HAQUE

S/O- NURUL ISLAM.AGE- 51.VILL- PANDITGHAT  
BARPANI.DIST- NAGAON  
ASSAM

55: ABDUL RAHIM

S/O- LATE JULMAT ALI.AGE- 51.VILL- LONGJUP PADUMONI HATIPARA  
FV.DIST- NAGAON  
ASSAM

56: ABDUSH SALAM ALIAS ABDUL SALAM

S/O- JULMAT ALI.AGE- 69.VILL- JURIRPAR.DIST- NAGAON  
ASSAM

- 57: BACHIR UDDIN  
S/O- ALAL UDDIN.AGE- 27.VILL- LONGJUP PADUMONI HATIPARA  
FV.DIST- NAGAON  
ASSAM
- 58: JAHANGIR ALAM  
S/O- ABDUL SATTAR.AGE- 27.VILL- JURIRPAR.DIST- NAGAON  
ASSAM
- 59: IMAN ALI  
S/O- KERAMATALIASKERMAT ALI.AGE- 73.VILL- JURIRPAR.DIST-  
NAGAON  
ASSAM
- 60: JALAL UDDIN  
S/O- AHAMMAD ALI.AGE- 51.VILL- LONGJUP PADUMONI HATIPARA  
FV.DIST- NAGAON  
ASSAM
- 61: RAMIJ UDDIN  
S/O- MUSLEM UDDIN.AGE- 51.VILL- LONGJUP PADUMONI HATIPARA  
FV.DIST- NAGAON  
ASSAM
- 62: NUR JAMAL  
S/O- AIN UDDIN.AGE- 41.VILL- LONGJUP PADUMONI HATIPARA FV.DIST-  
NAGAON  
ASSAM
- 63: RIYAJ UDDIN  
S/O- ALAL UDDIN.AGE- 33.VILL- LONGJUP PADUMONI HATIPARA  
FV.DIST- NAGAON  
ASSAM
- 64: ABDUL JABBAR  
S/O- ABDUL JULMAT.AGE- 61.VILL- JURIRPAR.DIST- NAGAON  
ASSAM
- 65: ABDUL SATTAR  
S/O- JULMAT ALI.AGE- 71.VILL- JURIPAR.DIST- NAGAON  
ASSAM
- 66: MAHAR ALI  
S/O- ACHUMUDDIN.AGE- 45.VILL- JURIRPAR.DIST- NAGAON  
ASSAM
- 67: SAHAHNAJ BEGUM

C/O- ABDUL RAHIM.AGE- 38.VILL- JURIRPAR.DIST- NAGAON  
ASSAM

68: MUKTARUL ISLAM  
S/O- ABDUL RAHMAN.AGE- 20.VILL- JURIPAR.DIST- NAGAON  
ASSAM

69: AIJUL HOQUE  
S/O- NURUL ISLAM.AGE- 60.VILL- PANDITGHAT  
BARPANI BAGAN.DIST- NAGAON  
ASSAM

70: SAFIQL ISLAM  
S/O- ALI AKBAR.AGE- 45.VILL-KANDAPARA.DIST- NAGAON  
ASSAM

71: MAHAMMAD ALI  
SON OF MANIR UDDIN  
VILLAGE JURIR PAR  
NAGAON  
ASSAM

72: SAMSUDDIN  
S/O-SOMED ALI.AGE- 79.VILL-JURIRPAR BARPANI.DIST- NAGAON  
ASSAM

73: KAMAL UDDIN  
VILL-CHANAKHOLA.DIST- NAGAON  
ASSA

VERSUS

UNION OF INDIA AND 9 ORS.  
TO BE REPRESENTED BY THE MINISTRY OF ENVIRONMENT FOREST AND  
CLIMATE CHANGE, INDIRA PARYAVARAN BHAWAN, JORBAGH ROAD,  
NEW DELHI, INDIA

2:THE STATE OF ASSAM  
TO BE REPRESENTED BY THE CHIEF SECRETARY TO THE GOVERNMENT  
OF ASSAM  
JANATA BHAWAN ASSAM SECRETARIAT COMPLEX  
DISPUR  
GUWAHATI- 781006

3:SPECIAL CHIEF SECRETARY TO THE GOVERNMENT OF ASSAM

ENVIRONMENT AND FORESTS DEPARTMENT  
JANATA BHAWAN ASSAM SECRETARIAT COMPLEX

DISPUR  
GUWAHATI- 781006

4:COMMISSIONER AND SECRETARY TO THE GOVERNMENT OF ASSAM  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT  
JANATA BHAWAN  
ASSAM SECRETARIAT COMPLEX  
DISPUR  
GUWAHATI- 781006

5:PRINCIPAL CHIEF CONSERVATOR OF FORESTS AND HEAD OF FOREST  
FORCE AND WILDLIFE

O/O THE PCCF AND HOFF  
ASSAM  
ARANYA BHAWAN  
PANJABARI  
GUWAHATI- 781037.

6:DIVISIONAL FOREST OFFICER

NAGAON DIVISION  
NAGAON  
ASSAM.

7:DISTRICT COMMISSIONER

NAGAON  
ASSAM

8:SUPERINTENDENT OF POLICE

NAGAON  
ASSAM

9:CIRCLE OFFICER

KAMPUR REVENUE CIRCLE  
NAGAON ASSAM.

10:OFFICER IN CHARGE

KACHUA POLICE STATION  
NAGAON  
ASSA

**BEFORE**

**HON'BLE MR. JUSTICE DEVASHIS BARUAH**

For the Petitioner(s) : Mr. A. R. Bhuyan, Advocate  
For the Respondent(s) : Mr. M. R. Adhikari, CGC  
: Mr. D. Gogoi, Standing Counsel  
: Ms. P. R. Mahanta, Standing Counsel  
: Mr. S. S. Roy, Government Advocate

- Date on which Judgment was reserved : N/A
- Date of Pronouncement of Judgment : **12.02.2026**
- Whether the pronouncement is of the Operative Part of the Judgment : No
- Whether the full Judgment has been Pronounced : Yes

**JUDGMENT AND ORDER (ORAL)**

Heard Mr. A. R. Bhuyan, the learned counsel appearing on behalf of the Petitioners and Mr. M. R. Adhikari, the learned CGC appearing on behalf of the Respondent No.1. I have also heard Mr. D. Gogoi, the learned Standing counsel appearing on behalf of the Respondent Nos. 2, 3, 5 and 6; Ms. P. R. Mahanta, the learned Standing counsel appearing on behalf of the Respondent No.4; Mr. S. S. Roy, the learned Standing counsel appearing on behalf of the Respondent Nos. 7 to 10.

2. Seventy-three (73) writ Petitioners joined together to file the instant writ petition challenging the notice dated 08.12.2025 issued by the Respondent Authorities and further seeking that the Respondent Authorities be restrained from disturbing the peaceful possession of the Petitioners and carrying out any demolition or

eviction in respect to their houses and residential plots at Padum Pukhuri, Dapara, Lutumari Mukta Bananchal, Dapara, 9 No. Kheroni @ Kherani, Dapara, Kheroni Dapara, Longjup N.C., Panditghat, Barpani, Longjup Padumoni (Hatipara Forest Village), Jurirpar, Nagaon District.

3. The Petitioners have also sought for directions that the Respondents should provide benefits to the Petitioners under the National Food Security Act, 2013; Right to Education Act, 2009 and the Assam Panchayat Act, 1995 and all other necessary benefits.

4. This Court enquired with Mr. A. R. Bhuyan, the learned counsel appearing on behalf of the Petitioners in respect to the prayer pertaining to seeking directions in respect to National Food Security Act, 2013; Right to Education Act, 2009 and the Assam Panchayat Act, 1995 and he submitted that the Petitioners would be well advised not to insist the said prayer in the present proceedings and if there is any violation to the provisions of the said Acts, the Petitioners be granted the liberty to agitate the same by way of separate writ petition. The prayer being reasonable, liberty is granted to the Petitioners to agitate their grievances in respect to the infraction of the provisions of the aforesaid by way of separate writ petition(s).

5. In the backdrop of the above, this Court therefore takes up the instant writ petition only on the question pertaining to the challenge to the notice dated 08.12.2025 issued by the Respondent Authorities as well as the eviction which is sought to be carried out by the Respondent Authorities on the basis of the impugned notice dated 08.12.2025.

6. The case of the Petitioners herein are that they have been residing in the villages of Padum Pukhuri, Dapara, Lutumari Mukta Bananchal, Dapara, 9 No. Kheroni @ Kherani, Dapara, Kheroni Dapara, Longjup N.C., Panditghat, Barpani, Longjup Padumoni (Hatipara Forest Village), Jurirpar, Nagaon District for many years. It is claimed by the Petitioners that the original pattadars through lawful and valid means have granted the Petitioners permission to reside upon the said lands and cultivate the lands.

7. On 08.12.2025, notices were issued by the Divisional Forest Officer, Nagaon Forest Division to the various Petitioners. The Petitioners apprehended that on the basis of the said notice dated 08.12.2025, the Petitioners would be evicted and as such, the Petitioners have approached this Court.

8. This Court has heard the learned counsel appearing on behalf

of the parties including the counsel who appears on behalf of the Forest Department.

9. Mr. D. Gogoi, the learned Standing counsel appearing on behalf of the Forest Department submitted that the said notices were issued in pursuance to the directions passed by the learned Division Bench of this Court in the Judgment dated 18.08.2025 passed in Writ Appeal No.251/2025 and Writ Appeal No.252/2025. He further submitted that against the said judgment passed by the learned Division Bench of this Court dated 18.08.2025, Special Leave to Appeals were filed before the Supreme Court and vide a judgment dated 10.02.2026, the Supreme Court disposed of those appeals by issuing certain directions. The learned Standing counsel further submitted that in view of the said observations and directions made by the Supreme Court, the Forest Department now would take steps in accordance with the said directions passed.

10. This Court enquired with Mr. A. R. Bhuyan, the learned counsel appearing on behalf of the Petitioners as to whether the lands in question wherein the Petitioners are residing fall within the reserved forest. The learned counsel for the Petitioners submitted that the lands under their occupation no doubt are reserved forest land but they were issued settlement certificates for temporary

settlement under the Tonguya/Tangiya system in the year 1974.

11. This Court has duly perused the judgment of the Supreme Court in the case of ***Abdul Khalek and Others Vs. The State of Assam and Others*** dated 10.02.2026. A perusal of the said judgment reveals that while those appeals were pending before the Supreme Court, an additional affidavit was filed on 18.01.2026 by the State of Assam, the contents of which were reproduced in the said judgment. The Supreme Court at paragraph No.12 of the said judgment delineated the policy decision of the State of Assam to remove unauthorized occupation from the reserve forest. In addition to that, the Supreme Court also observed at Paragraph No.13 that on behalf of the State of Assam, the learned Solicitor General has assured that the mechanism evolved by the State shall be complied with objectively and with fairness while taking action for removal of unauthorized occupation in the reserved forest.

12. Taking into account the said, this Court finds it relevant to reproduce paragraph Nos. 12 and 13 of the said judgment in the case of ***Abdul Khalek and Others (supra)***.

“**12.** *Thus, from perusal of aforesaid additional affidavit filed on behalf of the respondents, the following policy decision to remove unauthorised occupation from the reserved forest has been taken:*

- (i) *The respondents shall constitute a committee comprising forest officials and the revenue officials.*
- (ii) *The said committee shall issue notice to the alleged unauthorised occupants and shall give them an opportunity to adduce evidence to show that they have the right to occupy the land which is in their possession.*
- (iii) *The action for removal of encroachment shall be taken, only if it is found that there is an encroachment in the reserved forest area.*
- (iv) *In case the noticee is found to be within the revenue limits, outside the notified forest area, the details of the noticee shall be sent to the revenue department. In such cases, revenue department shall decide the future course of action.*
- (v) *The action is being taken by the State to remove encroachment from the reserved forest areas and has nothing to do in respect of the matters which may be referred to the revenue department.*
- (vi) *If an unauthorised occupation is found in a reserved forest area, after scrutiny of the documents, a speaking order shall be passed and shall be served on the concerned person giving him 15 days notice to vacate the unauthorized occupation and only*

*after expiry of the period of notice, the action shall be taken to remove the unauthorised occupants.*

*(vii) Occupation of a Gaon Panchayat in a forest is permissible if there is a sufficient proof as per the Jamabandi Register maintained by the Forest Department or as provided under the Forest Rights Act.*

**13.** *In our opinion, the course of action to be adopted by the State Government while removing the encroachment from the reserved forest contains sufficient procedural safeguards. The process sought to be adopted by the State Government for removal of encroachment conforms to the principles of fairness, reasonableness and due process. Learned Solicitor General has assured us that the mechanism evolved by the State shall be complied with objectively and with fairness while taking action for removal of unauthorised occupation in the reserved forests. The parties are directed to maintain status quo in respect of land in occupation of the appellants/writ petitioners till speaking order is passed and till expiry of notice period of 15 days. All contentions are kept open to be agitated before the committee. It is clarified that this Court has not expressed any opinion on merits of the claim of the parties, as the same has to be examined by the committee."*

13. In view of the observations made by the Supreme Court at Paragraph Nos. 12 and 13, it is the opinion of this Court that the

instant writ petition can be disposed of in the similar manner thereby directing the Respondent Authorities to carry out the required procedure and steps in terms with the directions passed by the Supreme Court at Paragraph Nos. 12 and 13 in the case of ***Abdul Khalek and Others (supra)*** as quoted herein above.

14. Accordingly, the instant writ petition therefore stands disposed of with directions upon the Respondent Authorities more particularly the Forest Department, Revenue Department, District Administration as well as the Police Authorities who are parties to the instant proceedings to comply as per the directions passed by the Supreme Court at Paragraph Nos. 12 and 13 in the case of ***Abdul Khalek and Others (supra)***.

15. Mr. A. R. Bhuyan, the learned counsel appearing on behalf of the Petitioners submitted that some form of interim directions may be given.

16. At Paragraph No.13 of the judgment of the Supreme Court in the case of ***Abdul Khalek and Others (supra)***, the Supreme Court has categorically mentioned that the parties were directed to maintain *status quo* in respect of land in occupation till Speaking Orders are passed. The Petitioners therefore are also entitled to

similar directions to the extent that the parties herein shall maintain *status quo* in respect to the land in occupation of the Petitioners till the directions in terms with Paragraph No.12 of the judgment passed by the Supreme Court in the case of ***Abdul Khalek and Others (supra)*** are not complied with.

17. This Court has not decided on the merits of the inter-se dispute while passing the instant judgment which shall be decided by the Committee to be constituted as per the judgment of the Supreme Court.

18. Interim order passed earlier stands vacated.

**JUDGE**

**Comparing Assistant**